



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/906/2015

Date of order 07.04.2021

The General Manager, Eastern Railway,
Koilaghata, Kollikata, Kolkata.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member



1) Privativa Karar, Son of Late Krishikash Karar residing at 37, Kadamtalal, Post Office, Kadamtalal, Police Station, District, Howrah-711101.

2) Chief Information Officer, Eastern Railway, Howrah-711101.

3) Divisional Railway Manager, Eastern Railway, Howrah-711101.

4) Additional Divisional Railway Manager, Eastern Railway, Howrah-711101.

5) Chief Personnel Officer, Eastern Railway, FAirle, Kolkata-700001.

6) Senior Divisional Personnel Officer, Eastern Railway, Howrah-711101.

7) Assistant Personnel Officer, Eastern Railway, Howrah-711101.

8) Public Information Officer, Eastern Railway, Howrah-711101.

9) Superintendent (C&W) Howrah.

..... Respondents.

For the Applicant

Mr. P.C. Das with

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Ms. T. Maity, Counsel

For the Respondents Mr. S. Chatterjee, Counsel
O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM



This matter is taken up by Single Bench in terms of Rule 154 and Appendix VIII of Central Administrative Tribunal Rules of Practice, 1993, as no complicated question of law is involved and with the consent of both parties.

2. Heard both parties.

3. This OA has been filed to seek the following reliefs:

"8(a) An order directing the respondents to consider the representations made by the applicant pertaining to the payment towards leave encashment on the basis of the record and by the pay slips.

(b) An order directing the respondents to consider the period for which the applicant is entitled for payment towards Leave Average Pay relying upon the pay slips that were furnished to the applicant in the earlier period of his service alongwith interest till the date of realization.

(c) Any other relief or reliefs of the Hon'ble Tribunal may deem fit and proper.

3. There is factual dispute in regard to availability of the leave in the leave account of applicant and applicant has alleged that he has withdrawn less amount against the leave encashment. Hence, the present O.A. is disposed of with direction to respondent no. 4 i.e Additional Divisional Railway Manager or any other competent authority to grant personal hearing of the applicant where applicant shall furnish the details of Pay Slip on the basis of which respondent authority shall pass a reasoned and speaking order within a period of four months from today. If, after consideration, applicant is found entitled to

any amount, the same shall be granted to him within the said period. It is made clear that I have not entered into the merit of the case.

6. Accordingly, the OA is disposed of. No costs.

(Bidisha Banerjee)
Member (J)

Mks

